

**Bonded Labourers in the North Eastern Region**

**6542. SHRI PARASRAM BHARDWAJ:** Will the Minister of LABOUR be pleased to state:

(a) whether any assessment of bonded labourers in the North Eastern Region States and Union Territories has been made and if so, the details in this regard;

(b) the States and Union Territories in the North Eastern Regions where the centrally sponsored schemes for rehabilitation of bonded labourers has been implemented; and

(c) the details of allocation of funds for rehabilitation of bonded labourers in the region?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The incidence of Bonded Labour has not been reported in the States in the North Eastern Region.

(b) and (c). Does not arise.

**ESI Amount Outstanding Against Shaw Wallace and Videocon Ltd.**

**6543. SHRI KARIA MUNDA:** Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Shaw Wallace Ltd. and Videocon Ltd. have not been depositing the amounts with the concerned authorities of E.S.I. Corporation:

(b) if so, the details of the amount deposited during the last three years with the E.S.I Corporation; and

(c) action contemplated for the recovery of arrears?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). M/s Shaw Wallace Ltd., have two manufacturing units, one at Calcutta and the other at Hyderabad. The ESI Contributions in respect of both the units are being deposited regularly. The factory of M/s. Videocon Ltd. at Aurangabad is not covered under the ESI Act, as it falls in an area where the ESI Scheme has not so far, been implemented. However, one establishment of M/s. Videocon Ltd., at Bombay has been covered under the ESI Act provisionally w.e.f. 1.4.89. the coverage intimation has been sent to the Company on 9.3.1990. the compliance from this units is awaited.

(c) Does not arise.

**EPF Amount Outstanding Against Shaw Wallace Ltd. and Videocon Company Ltd.**

**6544. SHRI KARIA MUNDA:** Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Shaw Wallace Ltd. and Videocon Company Ltd. have not been depositing the amount with the concerned Regional Provident Fund Commissioner's Offices;

(b) if so, the details of the amount deposited during the last three years with the concerned R.P.E.C.'s offices; and

(c) action contemplated for the recovery of the arrears?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha in due course.